
(2022) 04 SEBI CK 0033

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 150 Of 2022

Dr. V. R. Narasimhan

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 07-04-2022

Acts Referred:

Citation : (2022) 04 SEBI CK 0033

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

Bench : Full Bench

Advocate : Somasekhar Sundaresan, Janhvi P. Durve, Abisekh Venkataraman, Santosh Jadhav, Sneha P. J.P.Durve, J J Bhatt, Mihir Mody, Arnav Misra, Mayur Jaisingh, K Ashar

Judgement

1. Let a reply be filed by the respondent within three weeks. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on June 30, 2022.
2. In the meanwhile, the appellant may deposit the penalty amount within six weeks from today.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.